## GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:4890 ANSWERED ON:07.05.2012 DEFENCE DEALS UNDER RTI ACT Meghe Shri Datta Raghobaji

## Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to bring information relating to the cases of bribery in defence deals under Right to Information Act; and

(b) if so, the details thereof;

(c) whether this measure is likely to check irregularities/corruption cases in defence deals; and

(d) if so, the details thereof?

## Answer

## MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): Defence deals for Capital Acquisitions are carried out as per Defence Procurement Procedure. This procedure contains stringent provisions aimed at ensuring the highest degree of probity, public accountability and transparency. The procedure includes provision for signing Pre-Contract Integrity Pact in procurement cases of estimated value exceeding Rs.100 crore.

Any information which is not statutorily exempted is provided under the RTI Act.